

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 786 of 2020

IN THE MATTER OF:

Anil Kumar

...Appellant

Versus

Allahabad Bank & Ors.

...Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Rajendra Beniwal, Mr. Chirag Gupta and Mr. Kumar Sumit, Advocates with Mr. Anil Kumar, IRP.

For Respondents: Ms. Honey Satpal and Ms. Pratiksha Sharma, Advocates.

ORDER
(Through Virtual Mode)

17.09.2020: The issue raised in this appeal is that the express provision of law under I&B Code has been overruled and Rule 11 of the NCLAT Rules, 2016 has been invoked to substitute the Appellant by another person as IRP which is legally unsustainable.

Issue notice upon Respondents. Ms. Honey Satpal, Advocate waived and accepted notice on behalf of Respondent No. 1. No further notice needs to be issued on Respondent No. 1.

Notice to be issued upon Respondent Nos. 2 to 5. Appellant to provide mobile Nos./e-mail address of the Respondent Nos. 2 to 5. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the matter 'for admission (after notice)' on **3rd November, 2020**.

Meanwhile, status quo be maintained.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/gc